

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 111/96

Transfer Application No.

Date of Decision 1.2.1996

Shri V.D.Joshi

Petitioner/s

Shri Suresh Kumar

Advocate for
the Petitioners

Versus

Union of India & Ors.

Respondent/s

Advocate for
the Respondents

CORAM :

Hon'ble Shri. B.S.Hegde, Member (J)

Hon'ble Shri.

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?


(B.S. HEGDE)
MEMBER (J)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA.NO. 111/96

Shri Vithal Digamber Joshi

... Applicant

v/s.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Member (J) Shri B.S.Hegde

Appearance

Shri Suresh Kumar
Advocate
for the Applicant

ORAL JUDGEMENT

Dated: 1.2.1996

(PER: B.S.Hegde, Member (J))

Heard Shri Suresh Kumar for the applicant.

He states that the applicant has retired from service on 30.11.1995 and as per rules he is entitled to retain the quarter for a period of 4 months and thereafter extension of 4 months by paying double the normal rent, despite the respondents have issued an order directing the applicant to vacate the quarter on 31.12.1995 against which he made a representation on 7.12.1995 which has not been disposed of by the respondents. Since the applicant is a retired person, we direct the respondents to dispose of the pending representation according to rules by a speaking order. Meanwhile, the respondents should not evict the applicant from the quarters. With these directions the OA. is disposed of.


(B.S. HEGDE)
MEMBER (J)

mrj.